

Part-Q

Electronic Filing (e-filing) Rules for Subordinate Courts in the States of Punjab, Haryana and U.T. Chandigarh.

Pursuant to the `Model Rules on Electronic Filing (e-filing) sent by Hon'ble the Supreme Court of India, The High Court of Punjab and Haryana hereby makes the following rules :-

“The procedure for Electronic Filing (e-filing) in Subordinate Courts shall be followed as prescribed in Part-J of Chapter-1 of Rules & Orders of Punjab and Haryana High Court, Volume-V titled as ‘**THE ELECTRONIC FILING (E-FILING)**’”.

{Chapter 1 Part-Q inserted vide correction slip No. 85 Rules/II.D4 dated 07.02.2023}
